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(1995) 04 AHC CK 0029

Allahabad High Court (Lucknow Bench)

Case No: Special Appeal No. 83 (S/B) of 1996

Bhanu Prakash and others **APPELLANT**

۷s

Manish Kumar Srivastava and

RESPONDENT another

Date of Decision: April 19, 1995

Acts Referred:

High Court Rules, 1952 - Chapter 8 Rule 5

Hon'ble Judges: D.P.Mahapatra; CJ and R.K.Gulati, J

Final Decision: Disposed Of

Judgement

- 1. Heard learned counsel for the parties.
- 2. In Special Appeal No. 72 of 1996, 73 of 1996; 74 of 1996 and 75 of 1996 including the instant Special Appeal, the interim order passed by the learned Single Judge on 2621996 in Writ Petition No. 272 (SS) of 1995, is assailed. From the order, it appears that aforementioned writ petition and similar other writ petitions i.e., W.P. No. 5585 of 1994; 5278 of 1994 and 897 of 1985 are all posted to 6th of May, 1996 for final hearing and it is further ordered that the appointments already made after from 10111995 should be ceased with immediate effect. The appellants are aggrieved by this direction in the order. It is relevant to note here that the writ petitioners have challenged the power of the State Government to make appointment in the post of Urdu Translators cum Junior clerk and have also challenged the vires of Urdu Translators cum Junior clerks Services Rules, 1994.
- 3. On consideration of entire matter, we are of the view that since the hearing of the writ petitions are already in progress and the cases are fixed for 651996 it would be appropriate to take up all the cases and dispose of them expeditiously.
- 4. In the meantime, the directions of the learned Single Judge in the impugned order that appointments already made after 10111995 should be ceased with immediate effect, will not be given effect to till disposal of the cases or until further

orders by the learned Single Judge. All th term aforesaid.	e special Appeals are	disposed of on the